

## Annexure-7

Name of the corporate debtor: Ultimate Infovision Private Limited; Date of commencement of CIRP: 29.05.2024 (Order received on 30.05.2026); List of creditors as on: 29.06.2026

## List of Operational creditors (Government Dues) (Amount in ₹)

| Sr. No | Name of creditor                               | Identification No. | Details of claim received |                        | Amount of claim admitted | Details of claim admitted |   |                             |                        |                          | Amount of contingent claim | Amount of any mutual dues, that may be set-off | Amount of claim not admitted | Amount of claim under verification | Remarks, if any |   |
|--------|--|--------------------|---------------------------|------------------------|--------------------------|---------------------------|---|-----------------------------|------------------------|--------------------------|----------------------------|--|------------------------------|------------------------------------|-----------------|---|
|        |  |                    | Date of receipt           | Amount claimed         |                          | Nature of claim           | Amount covered by security interest   | Amount covered by guarantee | Whether related party? | % of voting share in CoC |                            |  |                              |                                    |                 |   |
| 1      | Greater Noida Industrial Development Authority | NA                 | -                         | 35,70,00,000.00        | 35,70,00,000.00          | -                         | SECURED- Statutory First Charge on Plot No,12 A. admeasuring 38014.54 sq.mtrs. ,Sector- Knowledge park -03,situated at Greater Noida ,distt - Gautam Budh Nagar (U.P ) u/s 13A of U.P. Industrial Area Development Act, 1976- | -                           | NO                     | 0.00%                    | -                          | -  | -                            | -                                  | -               | Claim has been admitted provisionally suo moto on the basis of IT Payment Intimation sheet dated 07.11.2025 Claim admitted suo moto in compliance with the Hon'ble Supreme Court judgment in Greater Noida Industrial Development Authority vs. Prabhjit Singh Soni & Anr. (2024). The dues are classified as Secured Operational Debt by operation of law, creating a statutory charge on the leased land under Section 13-A of the Uttar Pradesh Industrial Area Development Act, 1976. |
|        | <b>Total</b>                                   |                    |                           | <b>35,70,00,000.00</b> | <b>35,70,00,000.00</b>   |                           | -   | -                           | -                      | -                        | -                          | -  | -                            | -                                  |                 |   |

**Note:**The above-stated list of creditors, along with the amounts of their respective claims, has been admitted, verified, and finalized by the erstwhile Resolution Professional. The undersigned is uploading the claims in accordance with the Re-Constitution Report filed by the erstwhile Resolution Professional before the Hon'ble NCLT